

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 221/ MP/2012

- Subject : Petition for providing adequate load shedding through automatic under frequency and df/dt relays in the State systems of Northern Region and keeping them functional in terms of Regulation 5.2 (n) of the CERC (Indian Electricity Grid Code) (First Amendment), Regulations 2012 for ensuring security of the Northern Regional grid as well as the interconnected Indian grid.
- Date of hearing : 20.11.2012
- Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
- Petitioner : Northern Regional Load Despatch Centre, New Delhi
- Respondents : Punjab State Transmission Corporation Limited and others
- Parties present : Shri V.V. Sharma, NRLDC
Shri Rajiv Porwal, NRLDC
Miss Joyti Prasad, NRLDC
Shri Naresh Kumar, NRPC
Shri Daljit Singh Mahal, PSTCL
Shri Vinod Khajuria, JKPPD
Shri Darshan Singh, SLDC/DTL
Shri B.L Gujar, DTL
Shri Hem Joshi, HVPNL

Record of Proceedings

The representative of the petitioner submitted that as per Regulation 5.2(n) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2012 (Grid Code), all SEBs, distribution licensees/STUs are required to provide automatic under frequency and dt/dt relays for load shedding in their respective system to arrest frequency decline that could result in a collapse/disintegration of the grid and the respondents have not complied with the provisions of Grid Code. The representative of the petitioner *inter-alia* requested to direct the State utilities in Northern Region to carry out testing of all the existing UFR and install UFR and df/dt

relayed at the designated sub-stations so as to provide adequate relief as recommended by NRPC from time to time in terms of Regulation 5.2 (n) of the Grid Code.

2. The representative of the petitioner further submitted that the responsibility of STU/SLDC to ensure load relief as per target and exercise for healthiness of UFRs have been observed with deficiencies.

3. The representative of the Punjab State transmission Corporation Ltd submitted that the healthiness/operation of UFR installed at various sub-stations has been checked and defective df/dt relays would be replaced by next month. The representative of the Delhi Transco Limited submitted that the load relief of last two days was 2000 MW and the required load relief was 1200 MW. The representative of the HPSEB submitted that the UFR and df/dt relays are functional.

4. The Commission directed to respondents to file their replies on affidavit, latest by 7.12.2012, with advance copy to the petitioner, who may file its rejoinders, if any, on or before 14.12.2012.

5. The petition shall be listed for hearing on 20.12.2012 for further directions.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)